

(21)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: R.P.NO. 142/94  
in  
Transfer Application No: DA.NO. 975/92

DATE OF DECISION: 8.12.1994

Shri Shori Lal Sharma

Petitioner

Advocate for the Petitioners

Versus

Director General, Quality Assurance,

Ministry of Defence & Anr. Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri M.R.Kolhatkar, Member (A)

The Hon'ble Shri

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?

M.R.Kolhatkar

(M.R.KOLHATKAR)

MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

R.P.No. 142/94

(27)

in

OA.NO. 975/92

Shri Shori Lal Sharma ... Applicant

V/S.

Director General,  
Quality Assurance,  
Ministry of Defence & Anr. ... Respondents

CORAM: Hon'ble Member (A) Shri M.R.Kolhatkar

Tribunal's Order by Circulation  
(PER: M.R.Kolhatkar, Member (A))

Dated: 8-12-94

This is a review petition filed by the applicant against our judgement dated 24.8.1994, though the OA. was decided in favour of the applicant and was in following terms :-

" OA. allowed. Respondents are directed to make payment of pension and gratuity to the applicant taking into account his pensionable service as an employee of the Defence Ministry prior to his permanent transfer and absorption in the ONGC after making any adjustments of any benefits like gratuity etc. paid by the ONGC to him towards his service. The arrears of pension restricted to three years prior to 14.9.1992. No order as to costs."

The request for review is based on the ground that the applicant is old, being 75 years of age and that the implementation of the order of the Tribunal may be delayed by the respondents on one or the other pretext, therefore, the applicant wants that respondents may be directed to pay arrears of pension and gratuity within one month and should also be directed to pay interest at 12% p.a. on arrears of pension and gratuity.

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2. The applicant has not pointed out any error apparent on the face of the record or any new material fact which was not noticed by us. The grounds for review and the reliefs prayed for by way of review are beyond the scope of a review order. The R.P. is devoid of merit and is therefore rejected.

*MR Kolhatkar*  
(MR. KOLHATKAR)

MEMBER (A)

mrj.